

Bench I

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

T.P No. 200/KB/2017 C.P No. 15/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4th September 2017, 10.30 A.M.

Name of the Company Under Section		Kalinga packers Pvt Ltd 230-232		

LAXMIDHAR SAHOO Luis Packaging Lohy
ADVOCATE Ralinge Packen John
(Applicant) 4.9.17

ORDER

Ld. Counsel for the petitioner brought to our notice that in the Order dated 31/05/2017 name of the Advocate has been wrongly mentioned, as on the date it is on record that Mr. Laxmi Dhar Sahoo, Advocate appeared on behalf of the petitioner but the name of the Advocate has been inadvertently typed as "Mr. A.K.Upadhyay, Advocate and Mr. B.P.Banerjee, Advocate".

Ld. Counsel for the petitioner has also pointed out that in 2nd paragraph of the order it was inadvertently typed ".....approval of the scheme under Rule 3(4) of the NCLT Rules, 2016", which should be Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

In view of the above, we hereby rectify the said order as follows:

- (1) Name of the Advocate will be read as "Mr. Laxmi Dhar Sahoo, Advocate" in place of "Mr. A.K.Upadhyay, Advocate and Mr. B.P.Banerjee, Advocate".
- (2) It will be read as "Companies (Compromises, Arrangements and Amalgamations) Rules, 2016" instead of "NCLT Rules, 2016".

The above rec-tification of the order has been made in terms of power conferred upon the Tribunal under Rule 154 of the NCLT Rules, 2016.

Accordingly, the Order dated 31/05/2017 in the matter stands rectified as above and this order shall form integral part of the order dated 31/05/2017.

Petitioners are hereby directed to comply with the Order dated 31/05/2017 within 15 days from today.

List the matter on 09/10/2017.

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(Jinan K.R.)

Member (J)

(Vijai Pratap Singh) Member (J)